



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

**Contempt Petition No. 060/00124/2019 in
O.A. No. 060/1110/2018**

Chandigarh, this the 02nd of August 2021

HON'BLE MR. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Chandigarh Bench)

HON'BLE MR. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Bangalore Bench)

1. Tarsem Lal aged 60 years son of Nasib Chand resident of Village Vani Landa, Post Office Sunder Chak, Tehsil and District Pathankot PINCODE 145001 (Group-C)
2. Ramesh Kumar aged 61 years son of Kashi Ram resident of VPO Bhadoli Kalan, Tehsil and District Pathankot PINCODE 145001 (Group C).
3. Mohan Singh aged 60 years son of Vir Singh resident of Village Nushetra Nal Banda, Post Office Nal Banda, Tehsil and District Pathankot PINCODE 145001 (Group-C). Deceased through his legal heir.
 - (i) Smt. Daljit Kaur, aged 55 years, widow of Late Sh. Mohan Singh (Original Applicant No. 3) resident of Village Nushera Nal Banda, Post Office Nal Banda, Tehsil and District Pathankot.
4. Ram Lal aged 61 years son of Gian Chand resident of Village Tajpur, Post Office Nushera Nalbanda, Tehsil and District Pathankot PINCODE 145001 (Group-C)
5. Yash Pal aged 62 years son Diwan Chand of resident of Village Manwal Bada, Post Office Sujanpur, Tehsil and District Pathankot PINCODE 145001 (Group-C)
6. Ashok Kumar aged 62 years son of Sat Pal resident of House No. 402, Sain Garh, Tehsil and District Pathankot PINCODE 145001 (Group-C)



7. Balbr Singh aged 61 years son of Sharan Singh resident of Village Jhakian Lahri, Post Office Sujanpur, Tehsil and District Pathankot PINCODE 145001 (Group-C)
8. Darshan Lal aged 51 years son of Khareti Lal resident of House NO. 99, City Gali, Near Arya Samaj Mandir, Dinanagar, District Gurdaspur PINCODE 143531 (Group-C)
9. Radhe Shyam aged 55 years son of Gulab Dass resident of Vishwakarma Nagar, Lamini Near Deva Mandir Tehsil and District Pathankot PINCODE 145001 (Group-C)
10. Ajay Kumar son of Subodh Kumar aged 31 years resident of No .1 Area, Q. NO. 3/6 GE AF Pathankot PINCODE 145001 (Group-C)
11. Arun Kumar aged 35 years son of Hari Chand resident of NO. 1 Area, Q. No. 2/5, GE AF Pathankot PINCODE 145001 (Group-C)
12. Balraj Singh aged 53 years son of Babu Ram resident of No. 1 Area, Q. No. 8/1 FE AF Pathankot PINCODE 145001 (Group-C)
13. Lakhbir Singh aged 61 years son of Parlad Singh resident of Village Ferozepur, Post Office Chashma, Tehsil and District Pathankot PINCODE 145001 (Group-C)
14. Prabh Dyal aged 61 years son of Chajju Ram resident of Androom Damtal, Post Office Damtal, Tehsil Indora, District Kangra (Himachal Pradesh) Pin Code 176401 (Group C)

....Petitioners

(BY: Sh. Munish Puri, Advocate)

Versus

1. Sanjay Mishra Secretary Ministry of Defence, South Block, New Delhi – 110001.
2. A.D. Kari Garrison Engineer (I) Airforce, Pathankot – 145001.
3. Balbinder Singh Unit Accountant, Garrison Engineer, (I) Air Force, Patankot – 145001.

.....Respondents

4. Jugar Singh son of Mohan Singh
5. Bhupinder Singh son of Mohan Singh



6. Harjinder Kaur daughter of Mohan Singh

All resident of Village Nushera Nal Banda, Post Office Nal Banda, Tehsil and District Pathankot (Legal heirs of Mohan Singh Applicant No. 3)

... . Performa Respondents

(BY: Sh. Sanjay Goyal, Advocate)

O R D E R(Oral)

Per: SURESH KUMAR MONGA, MEMBER (J):

1. By way of filing the Original Application No. 060/1110/2018, the petitioners herein had prayed for issuance of a direction to respondents to consider their claim for grant of night duty allowance. It was noticed from the pleadings therein that before filing the said Original Application, the applicants had also submitted a representation before the respondents.
2. The Original Application was, therefore, disposed of on 21.01.2019, with a direction to respondents to decide the petitioners' pending representation within a period of two months.
3. Alleging wilful disobedience of the order dated 21.01.2019 passed by this Tribunal in Original Application No. 060/01110/2018, the petitioners herein have filed the present Contempt Petition.
4. At the very outset, Sh. Sanjay Goyal, learned Sr. Central Govt. Standing Counsel, submitted that during pendency



of the present Contempt Petition, the respondents have already allowed the payment of night duty allowance to the petitioners herein and, therefore, nothing survives in this case.

5. Learned counsel for the petitioners could not dispute the above statement made by Sh. Sanjay Goyal, learned Sr. Central Govt. Standing Counsel.
6. In view of the above, the Contempt Petition is disposed of as having been rendered infructuous.
7. Since the Contempt Petition itself has become infructuous, therefore, nothing survives in the pending Misc. Applications 060/1330/2019 and 060/1878/2019, and those are also disposed of as having been rendered infructuous.
8. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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